

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**R.P. 9 of 2013 in**  
**Appeal No.75 of 2012**

**Dated: 29<sup>th</sup> May, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Gujarat Electricity Regulatory Commission**

**... Review Petitioner/R.1**

**Versus**

**Solar Energy Society of India & Anr.**

**....Appellant(s)/Respondent No.2**

Counsel for the Review Petitioner(s):

Ms. Shikha Ohri

Mr. S.R. Pandey (Rep.)

**ORDER**

We have heard the learned counsel for the Commission.

It is noticed that this Tribunal in the Judgment dated 17.04.2013 observed that the Commission shall allow O & M expenses at least 8.25% of the capital cost whereas it should have been 0.825% of the capital cost. This is a typographical error and the same has to be rectified. Accordingly, correction has to be made in Paragraphs 8.8 and 18(i) of the Judgment by replacing 'at least 8.25% of the capital cost' by 'at least 0.825% of the capital cost'.

Therefore, the Registry is directed to rectify the said error and issue the fresh Order to the parties.

With the above observation, the Review Petition is disposed of.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**